

FORM B
Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
AINWESHA ENGINEERING & PROJECTS LIMITED

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Ainwsha Engineering & Projects Limited
2	Date of incorporation of Corporate Debtor	20 th May 1998
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Ahmedabad Registration Number – 034128
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U29199GJ1998PLC034128
5	Address of the registered office and principal office (if any) of Corporate Debtor	"Anwsha House" Senate Square, A-Tower, Vuda Road, Gotri, Vadodara-390021
6	Date of closure of Insolvency Resolution Process	13 th January 2023
7	Liquidation commencement date of Corporate Debtor	(Order Date – 13 th January 2023) (Order received Date - 19 th January 2023)
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Anuj Bajpai IBBI Registration No: IBBI/IPA-001/IP-P00311/2017-18/10575
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: anuj19603@yahoo.co.in
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd. 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirpainwsha@gmail.com
11	Last Date for submission of claims	12 th February 2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of Ainwsha Engineering & Projects Limited on 13th January 2023. (Order Date - 13th January 2023; Order receipt Date - 19th January 2023).

The stakeholders of Ainwsha Engineering & Projects Limited are hereby called upon to submit their claims with proof on or before 12th February 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims of proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 21st January 2023

Place: Mumbai

Anuj Bajpai

IBBI/IPA-001/IP-P00311/2017-18/10575

